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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No.127 of 1994

Date of Decision: 21.3.1994

Rabinarayan Swain

Applicant(s)

Versus

Union of India & Others

Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *NP*
2. Whether it be circulated to all the Benches of *NP* the Central Administrative Tribunals or not ?

21-3-94
VICE-CHAIRMAN

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK**

Original Application No. 127 of 1994

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Rabinarayan Swain

Applicant

Versus

Union of India & Others

Respondents

For the applicant

Ms .S .L .Patnaik
Mr .D .K .Patnaik,
Advocates

For the respondents

Mr.Ashok Mishra,
Sr.Standing Counsel
(Central)

C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE - CHAIRMAN

JUDGMENT

MR. K. P. ACHARYA, VICE-CHAIRMAN: Petitioner is a seasonal Waterman
Petitioner
working in Borikana Sub-Post Office/prays for a direction
to the opposite parties to appoint him against the post
of E.D.s.M.C. in Baharana Branch Post Office under Jagatsinghpur
Sub-division.

2. Shortly stated the petitioner is a seasonal waterman in Borikena Branch Post Office. The post of EDMC in the Baharana Branch Post Office will fall vacant in the month of April 94 and process for regular selection to the post in question has already started. The case of the petitioner may now be considered for the same.

3. I do not like to keep this matter unnecessarily pending, because the prayer of the petitioner may ultimately become infructuous. Therefore, with the consent given by the counsel for both sides, I have heard this case on merits



and I propose to pass final orders.

4. I have heard Ms.S.L.Patnaik, learned counsel for the petitioner and Mr.Ashok Mishra, learned Senior Standing Counsel appearing for the Central Government. It is directed that in case the selection process for the post of EDMC, Baharena has not yet been completed, the case of the petitioner be considered along with other incumbents if the petitioner satisfies the eligibility criteria including the educational qualification etc. and he/she whosoever is found to be suitable, appointment order be issued in his/her favour. Service rendered by the petitioner to the postal department ought to weigh with the concerned authority. The petitioner may file an application within seven days before the competent authority. Thus the application is accordingly disposed of. No costs.

21.3.94
VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 21.3.1994/ B.K.Sahoo

